

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2917  
ANSWERED ON:10.05.2006  
RULES GUIDELINES FOR MEDICAL COURSES  
Verma Shri Ravi Prakash

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the details of rules/guidelines prescribed by the Medical Council of India (MCI) for running various medical courses at graduate/post graduate level by medical colleges;
- (b) whether the Government is aware that a number of medical colleges in various parts of the country are running courses in violation of these rules;
- (c) if so, the details thereof; and
- (d) the action taken/being taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (d): Detailed qualifying and eligibility criteria has been prescribed in the respective Regulations and medical Council of India (MCI) relating to under graduate and post graduate medical education. The MCI, based on physical verification of facilities as per MCI norms, recommends for the consideration of Government only those colleges, which meets the requirements of the Regulations for grant of permission/ renewal of permission. MCI also conducts inspections of recognized colleges and those not meeting the requirement are processed as per the provisions of Section 19 of Indian Medical Council Act, 1956.